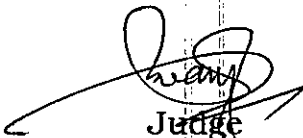



Case No. WP(c) No. 31/09

Serial No.	Date	Order (s) with Signature (s)
1	2	3
06.	11.06.10 (Ghosh, CJ)	<p style="text-align: center;"><u>BEFORE</u></p> <p style="text-align: center;">HON'BLE THE CHIEF JUSTICE MR. JUSTICE BARIN GHOSH HON'BLE MR. JUSTICE S. P. WANGDI, JUDGE</p> <p>Present : Mr. B. Sharma, Sr. Advocate with Mr. Bijay Rai, Advocate for the Petitioner.</p> <p style="text-align: center;">Mr. Karma T. Namgyal, Central Govt. Counsel for the respondents.</p> <p style="text-align: center;">...</p> <p>During the pendency of the writ petition, petitioner has taken voluntary retirement. To that there appears to be no dispute. In view of such retirement, the contention that petitioner is entitled to rectification of seniority and thereupon promotion to the post of Sub-Inspector and to the post of Inspector respectively from the years 2001 and 2005 and of other consequential benefits emanating therefrom has become redundant, in as much as, petitioner has accepted retirement from the post from which he has been retired without reservation of his rights and contentions in the writ petition and that too voluntarily.</p> <p>The Writ petition, accordingly, has become infructuous. The same is disposed of thus.</p> <p>Learned Counsel for the respondents submitted that appropriate steps would be taken in accordance with law as quickly as possible, but not later than 6 months from today, to release and pay to petitioner all his retrial and terminal dues, that are payable in accordance with law.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  Judge 11.06.2010 </div> <div style="text-align: center;">  Chief Justice 11.06.2010 </div> </div>

rsr/jks